

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 67 OF 2017 &
IA NOS. 198 AND 200 OF 2017**

Dated: 16th October, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

Maharashtra State Electricity Transmission Co. Ltd. ... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. M. Y. Deshmukh
Mr. Deepak K. Singh

Mr. Sunil Datta Sharma (Rep.)

Counsel for the Respondent(s) : Mr. Raunak Jain
h/f Mr. Buddy A. Ranganadhan for R-1

ORDER

Three weeks more time is granted to the appellant to file rejoinder in view of the fact that attested copy of the rejoinder has not been received by him. He may file the same on or before 07.11.2017 after serving copy on the other side.

List the matter on **05.12.2017.**

**(I. J. Kapoor)
Technical Member**

ts/tpd

**(Justice Ranjana P. Desai)
Chairperson**